

द्वारा सम्झौता-निजीवार द्विपक्षीय ढः कसकद धानविहवन द्वारा धानिर्की की कोष का काव 1958 में शुरू किया गया था, जो 1974 तक चलता रहा । पलीस ग्रेड पुना पत्कर के अनेक छोटे-छोटे निजायी का पता चला है जिनमें निकिल के लिए उच्च भू-पसायनिक मूल्य के धंन पाए गए हैं । जावदययुक्त मिट्टी वाले कुछ नमूने भी इकट्ठे किये गये हैं जिनकी इत सख्य तेल और प्राकृतिक गैस धायोष द्वारा जांच की जा रही है । इन द्विपक्षमूर्हों में भारतीय भूगर्भ सर्वे द्वारा 1976-77 के क्षेत्रगत सत्र में और धावे सर्वे किये जाने का प्रस्ताव है ।

12.01 hrs.

PAPERS LAID ON THE TABLE

NAGALAND GOVERNMENT NOTIFICATIONS, NOTIFICATIONS UNDER CENTRAL EXCISE RULES, CUSTOMS ACT AND TAMIL NADU CENTRAL SALES TAX ACT, ETC.

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table:—

(1) A copy each of the following Nagaland Government Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Nagaland Excise Act, 1967 read with clause (c) (iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland:—

(i) Ex. Misc/16/74 published in Nagaland Gazette dated the 23rd October, 1975.

(ii) Ex/P/21/69 published in Nagaland Gazette dated the 22nd December, 1975 making certain amendment to the

Nagaland Excise Rules, 1972. [Placed in Library. See No. LT-11014/76.]

(2) A copy of Notification No. Ex. N/11/74 (Hindi and English versions) published in Nagaland Gazette dated the 26th April, 1976 issued under section 14 of the Opium Act, 1878 read with clause (c) (iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland. [Placed in Library. See No. LT-11015/76.]

(3) A copy of Notification No. Ex. N/11/74(a) (Hindi and English versions) published in Nagaland Gazette dated the 28th April, 1976 issued under section 23 of the Dangerous Drugs Act, 1930 read with clause (c) (iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland. [Placed in Library. See No. LT-11016/76.]

(4) A copy of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G. S. R. 692 published in Gazette of India dated the 22nd May, 1976 together with an explanatory memorandum.

(ii) G.S.R. 371(E) to G.S.R. 384(E) published in Gazette of India dated the 27th May, 1976 together with an explanatory memorandum.

(iii) G.S.R. 389(E) published in Gazette of India dated the 3rd June, 1976 together with an explanatory memorandum.

(iv) G.S.R. 309 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.

(v) G.S.R. 409(E) published in Gazette of India dated the

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- 16th June, 1976 and G.S.R. 412(E) published in Gazette of India dated the 17th June, 1976 together with an explanatory memorandum.
- (vi) G. S. R. 899 published in Gazette of India dated the 19th June, 1976 together with an explanatory memorandum.
- (vii) G. S. R. 938 published in Gazette of India dated the 26th June, 1976 together with an explanatory memorandum.
- (viii) G.S.R. 435(E) published in Gazette of India dated the 1st July, 1976 together with an explanatory memorandum.
- (ix) G.S.R. 1053 published in Gazette of India dated the 17th July, 1976 together with an explanatory memorandum.
- (x) G.S.R. 1054 published in Gazette of India dated the 17th July, 1976 together with an explanatory memorandum.
- (xi) G.S.R. 476(E) to G.S.R. 478(E) published in Gazette of India dated the 24th July, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-11017/76]

(5) A copy each of Notification Nos. G.S.R. 354(E) to G.S.R. 368(E) (Hindi and English versions) published in Gazette of India dated the 27th May, 1976, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-11018/76.]

(6) A copy each of the following Notifications under sub-section(5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c)(iv) of the Proclamation dated the 81st January, 1976 issued by the President in relation

to the State of Tamil Nadu:—

- (i) G.O.Ms. No. 654 published in Tamil Nadu Government Gazette dated the 11th May, 1976.
- (ii) G.O.Ms. No. 657 published in Tamil Nadu Government Gazette dated the 19th May, 1976.
- (iii) G.O.Ms. No. 695 published in Tamil Nadu Government Gazette dated 23rd June, 1976 making certain amendment to Notification III No 116 of 1970 dated the 28th March 1970.
- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications. [Placed in Library. See No. LT-11019/76.]

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act 1958:—

- (1) The Merchant Shipping (Examination for Skipper and Second Hand of Fishing Vessel) Amendment Rules 1976, published in Notification No. G.S.R. 731 in Gazette of India dated the 29th May, 1976.
- (2) The Merchant Shipping (Examination of Engine Drivers of Sea-Going Ships) Amendment Rules 1976, published in Notification No. G.S.R. 783 in Gazette of India dated the 5th June, 1976.
- (3) The Merchant Shipping (Examination of Engineers and Engine Drivers of Fishing Vessels) Amendment Rules, 1976, published in Notification No. G.S.R. 976 in Gazette of India dated the 3rd July, 1976. [Placed in Library. See No. LT-11020/76.]